

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

O.A. NO. 827/2002

Hemlata Maraskole, w/o.  
Late Shri Sumran Singh  
Maraskole, Aged about 60  
years, R/o. Village - Dalwada,  
P.O. Majhgaon, Tah. - Baihar,  
District. Balaghat (M.P.).

... Applicant

V e r s u s

1. The Union of India,  
Through the Secretary,  
Dept. of Posts, Govt. of India,  
New Delhi.
2. The Post Master General,  
Madhya Pradesh Zone,  
Bhopal.
3. The Senior Supdt. Post Officer,  
Jabalpur (M.P.).
4. The Senior Supdt. Post Officer,  
Balaghat (M.P.).

... Respondents

Counsel :

Shri R.C. Tiwari for the applicant.

Coram :

Hon'ble Shri R.K. Upadhyaya -- Member (Admnv.).

O R D E R (Oral)  
(Passed on this the 1st day of January 2003)

is *w*  
The applicant claiming herself to be wife of  
late Shri Sumran Singh Maraskole who retired from service  
as Postman on 31/08/1997. She has filed this OA claiming  
a direction to the respondents to sanction the amount of  
gratuity of Rs. 18,000/-, Severance Amount on death Rs.  
30,000/- and severance amount on absorption on regular  
basis Rs. 20,000/- as per circular of Government of India,  
Department of Posts, OM No. 26-1/97-PC & ED Cell, dated  
17/12/1998 read with Circular No. 14-2/99-PCC/PAP, dated



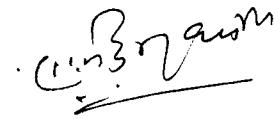
10/08/1999 (Annexure A/5). It is stated by the learned counsel of the applicant that applicant's husband was earlier working as Extra Departmental Delivery Agent and on that post he worked for about 18 years. Thereafter he was promoted as Postman where he served for less than 5 years. In view of the fact that the applicant's husband's service of Postman was less than 5 years, he was not eligible for any pension, but in view of Government of India's Circular dated 17/12/1998, read with Circular dated 10/08/1999 (Annexure A/5) the applicant being legal representative and successor of the deceased Government employee is eligible for the grant of Gratuity, Severance amount on death and severance amount on absorption on regular basis. It is pointed out by the learned counsel of the applicant that deceased Government employee had made a representation dated 06/10/1997 (Annexure A/7) to Senior Superintendent Post Office, Jabalpur Division, Jabalpur for grant of the dues, but no order on the same has been communicated so far.

2. After hearing the learned counsel of the applicant it is desirable that the pending case of the deceased Government servant is disposed of on priority basis. Therefore without expressing any opinion on the merits of the claim of the applicant, the applicant is directed to file a fresh representation to respondent No. 2 with a copy to respondent No. 3 and 4 alongwith the copy of this order within a period of 4 weeks from today. In case the applicant makes such a representation the respondent No. 2 is directed to dispose of the same within a period of 4 months by speaking order and communicate the same promptly to the applicant.

3. In view of the direction in the preceding

*Chintamani*

paragraph this application is disposed of at the admission stage itself.



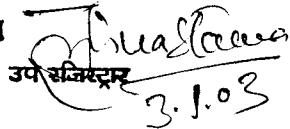
(R.K. UPADHYAYA)  
MEMBER (A)

पृष्ठांकन सं. ओ/व्या.....जबलपुर, दि.....

प्रतिलिपि अचो दित:-

(1) राधिन, उच्च व्यायात्मक वार एसोसिएशन, जबलपुर  
(2) गोदावरी श्री/श्रीमती/स्त्री .....के लाउंसल *A.C. Precaution, Adm.*  
(3) प्रसाद श्री/श्रीमती/स्त्री .....के लाउंसल *Power with caution*  
(4) गंगाधर, ठेपां, जबलपुर व्यायात्मक

सूचना एवं आवश्यक कार्यवाही हेतु

  
उपसमिक्षक  
3.1.03

Issued  
6.1.03  
or